

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 107  
CP(IB)/34(AHM)2020

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Saket Road Carriers Pvt Ltd  
V/s  
Anupam Industries Ltd

.....Applicant

.....Respondent

**Order delivered on ..29/06/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Bhavesh B. Choksi, Advocate,  
For the Respondent : Mr. Kamlesh Vedankar, Advocate.

**ORDER**

Both of them submitted that the matter is settled accordingly withdrawal pursis is filed on record. Permission to withdraw the main matter granted. If the settlement fails, the Operational Creditor is at liberty to get revive its original application.

The matter stands withdrawn and disposed of.



**(CHOCKALINGAM THIRUNAVUKKARASU)**  
**MEMBER (TECHNICAL)**



**(MADAN B GOSAVI)**  
**MEMBER (JUDICIAL)**